

CC No. CBI/315/2019 (Old CC No. 29/17)
RC No. 219 2014 (E) 0014
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s Revati Cement Pvt. Ltd. & Ors.
U/s 120-B, 420 IPC and Sec. 13(2) r/w 13(1)(d) of PC Act, 1988.

05.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020 and No. 26 /DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and Advocate Ms. Tarannum Cheema for CBI along with IO Dy. SP. Vijai Chettiar.

Ld. Counsel Sh. Sushil Bajaj for A-1 M/s Revati Cement Pvt. Ltd and A-4 Chinmay Palekar.

Ld. Counsel Sh. Rahul Tyagi for A-2 Harish Chandra Gupta and A-3

K.S. Kropha.

Ld. Counsel Sh. Samrat Nigam for A-5 Vijay Kumar Jain and A-6 Arvind Pujari.

Ld. Counsel Sh. Rahul Tyagi for A-2 and A-3 has filed written submissions, on the official E-mail ID of this Court, in support of his arguments on the point of charge.

Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Matter be now put up on 14.08.2020 for Order on Charge.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT
PARASHAR

Digitally signed by BHARAT
PARASHAR
Date: 2020.08.05 11:41:27
+05'30'

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
05.08.2020.**

**CC No. 105/2019 [Old CC No. 8532/2016 and CC No. 06/15]
RC No. 219 2012 E 0010**

Branch: CBI/EOU-IV/New Delhi

CBI Vs. M/s JLD Yavatmal Energy Ltd. & Ors.

U/s. 120-B, 120-B/ 409/420 IPC and

Sec 13(1) (c)/13 (1) (d) P.C. Act 1988

05.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020 and No. 26 /DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and
Advocate Ms. Tarannum Cheema for CBI along with IO Dy. SP
Himanshu Bahuguna.**

Ld. Counsel Sh. Vijay Aggarwal for A-1 company M/s JLD

Yavatmal Energy Ltd., A-2 Manoj Kumar Jayaswal, A-3 Vijay Darda and A-4 Devender Darda.

Ld. Counsel Sh. Rahul Tyagi for A-5 H.C. Gupta, A-6 K.S. Kropcha and A-7 K.C. Samria.

Ld. Counsel Sh. Vijay Aggarwal for A-1 to A-4 submits that they are preparing the answers to the questions which are supplied to the accused persons u/s 313 Cr. PC but they also intend to move an application today itself submitting that the objections which were raised by them during the course of recording of prosecution evidence regarding admissibility or mode of proof of a document, may be decided prior to completion of exercise u/s 313 Cr. PC.

Heard. Considered.

Ld. Counsel Sh. Vijay Aggarwal has been, however, told that since the matter is lingering on one or the other aspect, so before the arguments on the said application, as is proposed to be moved, are heard, he may in the meantime provide answers to the questions, which does not pertain to said objected to part of evidence or documents.

Answers be provided in soft copy to the Reader of this Court on the official email of the court.

Ld. Counsel Sh. Rahul Tyagi for A-5 to A-7 also seeks some more time to complete the exercise u/s 313 Cr. PC.

Heard. Considered.

Ld. Counsel Sh. Rahul Tyagi is requested to expedite the same.

Matter be now put up for recording of statement of accused persons u/s 313 Cr. PC on 16.09.2020.

Accused persons shall also be at liberty to file written statements u/s 313 (5) Cr. PC, if they so desire.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT
PARASHAR

Digitally signed by
BHARAT PARASHAR
Date: 2020.08.05 11:40:34
+05'30'

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
05.08.2020.**

CC No. 297/2019 (old CC Nos. 05/15 & 8536/16)
RC No. 219 2012 E 0008
Branch: CBI/EOU-IV/New Delhi
CBI Vs. M/s JAS Infrastructure Capital Pvt. Ltd.
U/s. 120-B/ 409/420 IPC & S. 13(1) (c)/13 (1) (d) P.C. Act 1988

05.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020 and No. 26 /DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with IO Dy. Himanshu Bahuguna.

Mr. Kannan Tiruvengadam, Official Liquidator on behalf of A-1 M/s JICPL.

Ld. Counsel Sh. Vijay Aggarwal for A-2 Manoj Kumar Jayaswal.

Ld. Counsel Sh. Rahul Tyagi for A-3 H.C. Gupta, A-4 K.S. Kropcha and A-5 K.C. Samria.

In the present matter, on 03.08.2020 an email has been received on official E-mail ID of this Court from Sh. Animesh Mukhopadhyay, Resolution Professional of M/s Jas Infrastructure and Power Limited stating therein that:

“1. that the corporate debtor, i.e Jas infrastructure and Power Ltd has gone into liquidation with effect from July 17, 2020 by virtue of the order of the Hon'ble NCLT, Kolkata Bench.

2. That the undersigned is no longer functioning as the Resolution Professional on account of the mentioned order with effect from 17th July 2020;

3. That CA Kannan Tiruvengadam has been appointed as the Liquidator of the Corporate Debtor with effect from the said date in terms of the Order of the Hon'ble NCLT Kolkata Bench;

4. That for any further notice/ intimation, the Liquidator needs to be communicated. Necessary details of the Liquidator are as follows:

Mobile No: 9836969699

Email Id: liquidation.jipl@gmail.com
Thanking you,

Yours sincerely,

Animesh Mukhopadhyay
Erstwhile Resolution Professional
In the matter of Jas Infrastructure and Power Limited
Reg No: IBBI/IPA-001/IP-P00124/2017-18/10266”

Perused. Considered.

Sh. Kannan Tiruvengadam, Official Liquidator of M/s JAS Infrastructure and Power Limited is hereby requested to ensure that the company is duly represented during the course of trial of the present case.

Hard copy of the aforementioned email be also placed in the judicial file as and when normal functioning of the Courts is resumed.

Ld. Senior PP Sh. A.P. Singh submits that though today the present matter is listed for recording of prosecution evidence but due to present circumstances on account of COVID-19, it may not be feasible for him to record evidence as a number of documents are to be shown to the witness under examination.

Heard. Considered.

Matter be now put on 08.09.2020 for Prosecution Evidence.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhanian.

BHARAT
PARASHAR

Digitally signed by
BHARAT PARASHAR
Date: 2020.08.05 11:42:11
+05'30'

(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
05.08.2020.